

Order dt. 17.11.03.

for hearing  
(Rejoinder not  
filed)

DS  
9.12.03

Benev

Call it on 10.12.03  
for final disposal.  
Rejoinder, if any, be filed  
in the meantime.

*[Signature]*  
Member

Order dated 10.12.03

The relief as sought in this  
original application having been granted  
by the Respondents' Department, the learned  
counsel for the applicant, by filing a  
Memo dated 10.12.03, has stated that  
the matter has become infructuous.

I heard Sri S. Behera, A.S.C. for  
the Respondents' Department.

For the reason aforesaid, this  
O.A. is disposed of as infructuous.  
No costs.

Inform the parties.

*[Signature]*  
Vice-Chairman 10/12

*[Signature]*  
Member (S)

Free copies of  
final order  
dt. 10.12.03 issued  
to the parties.

DS  
29/12/03

*[Signature]*  
S.O.J.